

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO.682/2020

LAXMI

Plaintiff

Versus

AMANDEEP KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/09/2020

Present: - None.

As per the report of Ahlmad, summons have been served upon the defendants on 10/09/2020.

It is clarified that on the last date of hearing dt.26/08/2020, summons were not issued upon defendant no.3, however, it is stated by the Ahlmad that inadvertently summons were also issued upon defendant no.3. It is hereby clarified that summons were only directed to be issued upon defendant no.1 & 2. Ahlmad is warned to be careful in future.

Renotify at 12.00 Noon.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/09/2020

At 12.15 P.M.

Present:- Sh. Dinesh Kumar, counsel for plaintiff.

None for defendant.

Counsel for plaintiff is not properly dressed for the court proceedings and is appearing in a red T-shirt. At his request matter is passed over. Renotify at 12.30 P.M.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/09/2020
(Contd.....)

(Contd.....)

At 12.30 P.M.

Present:- Sh. Dinesh Kumar, counsel for plaintiff.

Sh. Rajeev Kaushik, counsel for defendant alongwith defendant.

The court has discussed the matter with the defendant and the counsel for plaintiff and after some discussion, the plaintiff has agreed to pay the rent till the month of June, 2020 to the defendant and also the electricity bills which are payable by the plaintiff.

The defendant has also agreed that after the payment of the same, the defendant shall allow the plaintiff to enter into the suit property.

The parties are given 10 days' time to work out mutual settlement between themselves. If they failed to enter into an agreeable settlement then, defendant shall file the written statement alongwith reply to the interim application before the next date of hearing after supplying advance copy to the opposite party.

Put up for recording of statement/arguments on the application u/o XXXIX R.1 & 2 CPC on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.714/2020

M/s Techno Engineers

Plaintiff

Versus

Ashwani Kumar

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/09/2020

Present:- Sh. Netrpal Singh, Ld. Counsel for plaintiff.

Heard on consideration. Let original documents be filed within three days from today. Thereafter, an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant.

After filing of the affidavit let summons of the suit U/O XXXVII CPC be issued upon the defendant through Whatsapp and E-mail.

Ahlmad to report before the next date of hearing.

Plaintiff is at liberty to effect the service upon the defendant through Speed Post, Courier, etc. and an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for report/further proceedings 26/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/09/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI

SUIT NO.609434/2016

Sh. Prem Aggarwal

Plaintiff

Versus

Sh. Ashwini Parashar

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/09/2020

Present: - Sh. Nitin Ahlawat, Ld. Counsel for plaintiff.

Sh. Arun Kumar Gupta, Ld. Counsel for defendant.

In pursuance of the order dt.08/09/2019 Ld. Counsel for the defendant has argued on the application filed by the defendant u/o XVI R.1 CPC. Ld. Counsel for the defendant has pointed out that the cost of Rs.2000/- imposed upon the plaintiff vide order dt.07/01/2020 still remains unpaid. The cost was supposed to be paid to the defendant. Let the cost be paid to the defendant within a week from today and receipt be placed on record electronically on the courts' official email address i.e. readercj02west@gmail.com.

Arguments have been heard on the application. Put up for orders at 4.00 P.M.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/09/2020

At 4.00 P.M.

Present:- None.

Orders on the application could not be passed today as judgment was being passed in another suit bearing Suit No.1239/2018 and the court has been functioning virtually and only with one stenographer.

(Contd.....)

(Contd.....)

In these circumstances, put up for orders on the aforesaid application on 21/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1239/2018

Birmati

Plaintiff

Versus

Govt. of NCT Delhi

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:19/09/2020

Present:- Sh. Akash Prashar, counsel for plaintiff.

Vide separate judgment announced today through video conferencing through Cisco Webex Application, the suit of the plaintiff has been dismissed.

Decree sheet be prepared accordingly. File be consigned to record room after completing the necessary formalities.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.19/09/2020